

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.060/00020/2019**

**Chandigarh, this the 11<sup>th</sup> day of January, 2019**

...

**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

Jaswant Kumar (Sr. SSA-Group-B), age 39 years, son of Ajit Kumar resident of House No. LIG 190, Phase-1, Model Tow, Bathinda, Punjab – 151001.

**....Applicant**

**(Present: Mr. Sandeep Kumar Bokolia, Advocate)**

**Versus**

1. Central Provident Fund Commissioner, Bhavishya Nidhi Bhawan, 14-Bhikaji Cama Place, New Delhi – 110066.
2. Regional Provident Fund Commissioner (Exam) Bhavishya Nidhi Bhawan, 14-Bhikaji Cama Place, New Delhi – 110066.
3. Additional Central Provident fund Commissioner (PB & HP Zone), SCO 4-7 Sector 17-D, Chandigarh.

**..... Respondents**

**ORDER (Oral)**  
**SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel, at the very outset, made a statement that the applicant will be satisfied if a direction is issued to the respondents to decide his pending representation by passing a reasoned and speaking order.
2. Considering the short prayer made on behalf of the applicant, the O.A. is disposed of, in limine, with a direction to the Competent authority amongst the respondents to consider and decide the representation of the applicant, for declaration of the result of Limited Department Competitive Examination for promotion to the post of Enforcement Officer/Accounts Officer, in accordance with

law, by passing a reasoned and speaking order, within a period of one month from the date of receipt of a certified copy of the order. A copy of the order so passed be communicated to the applicant.

3. Needless to mention, the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

**Dated: 11.01.2019**

‘mw’

